

18.15 hrs.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Mr. Speaker, Sir, I want to make a small announcement regarding the sitting of the House today.

MR. SPEAKER: Yes; that was done yesterday itself.

SHRI RANGARAJAN KUMARAMANGALAM: I just wanted to inform the hon. Members that dinner is available between 8.30 p.m. and 10.30 p.m.

MR. SPEAKER: Yes.

Now, we are going to take up the Appropriation Bill and after the Appropriation Bill is passed, I think, there is one notice given by Shri Ram Naik which has to be taken up. There are two or three points which he has raised, one of the points was discussed last year also, but I think he is insistent that that point should be discussed this year too. I am going to allow him. After that, we are going to take up the Finance Bill also. We have decided to sit late to give opportunities to some of the Members who would like to express their views on the Finance Bill also. We are trying to recoup the loss of time. The voting on the Finance Bill will take place tomorrow.

Now, the hon. Home Minister will make a statement.

STATEMENT BY MINISTER- CONTD.

**(ii) Communal Violence in Manipur.**

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): The communal situation in Manipur has generally been stable. In particular, the relations between the Meitei and the Muslim communities have been harmonious.

However, on 3 May 1993, arising from a minor dispute between two parties over a monetary transaction, there was a sudden outbreak of communal clashes between the two communities in the Lalong Bazar village of the Thoubal District. The violence spread very quickly to communally sensitive pockets in the Thoubal and Imphal districts.

The State Government took action to contain the violence and the Army was put on alert. Units of Assam Rifles conducted flag marches in the affected areas. State and Central para-military Forces were recalled out and deployed in strength in the affected areas in the valley. Curfew was imposed in the Thoubal and Imphal districts at 6 p.m. on 3 May. The curfew is continuing.

According to the report received from the State Government, 68 persons have died, 78 persons have suffered grievous injuries and are undergoing treatment in hospitals in Imphal.

About 700 women and children from the minority community have been given shelter in local schools and are being provided with food and other necessities.

In a night-long operation, 109 anti-social elements have been arrested in two districts. More arrests are being made.

The situation is tense but under control. No fresh cases of violence have been reported today. All aspects of the situation having a bearing on the maintenance of public order in Manipur are receiving continuous attention.

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APPROPRIATION (NO.2) BILL \*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the

services of the financial year, 1993-94.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year, 1993-94."

*The Motion was adopted.*

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce the Bill. \*\*

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move: \*

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year, 1993-94 be taken in to consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year, 1993-94 be taken into consideration."

[*Translation*]

SHRI RAM NAIK (Bombay North): Mr. Speaker, sir, I would like to speak on three issues. The first point is regarding corruption in Khadi and village Industries Commission which is under the charge of hon. Prime Minister and the Minister of Industry. Last year also while speaking on Appropriation Bill I had levelled corruption charges which were proved later and charges were regarding the sale of blankets made by the some woolen mills by the Khadi and

village industries and registration of several institutions by it directly on 21st April 1, When I raised a question regarding it the Minister of Industry had told that direct registration has been banned. I have a telex message sent by Khadi Commission on 26th April in this regard which says:-

[*English*]

"Hence the Director should process them and complete the details as per earlier approved check list and see that they are sent to Joint CEO latest by 1st May, in Bombay by speed post, if necessary, enabling to process them within 5th May, as directed by Commission."

[*Translation*]

It means that the Commission continued the direct registration of institutions. The term of Khadi Commission and tenure of its Chairman will be over on 8th May. It is my submission to the Prime Minister that corruption and lacunae in the functioning of Khadi Commission should be removed. You please appoint such persons in Khadi Commission who have good character, image, respect and affection for Khadi.

My second point is related to Shri Arjun Singh, the Minister of Human Resource Development. In Bombay, there is a famous museum named Prince of Wales, which was established in 1905. The Prince of Wales museum is working under the Museum Act which has been formulated by the Maharashtra Government. This is a very good museum visited by foreigners and VIPs. In spite of discussion between the Maharashtra Government and the Central Government for years this museum has not been accorded a status of national museum. In principle Central Government has given recognition to this issue

\* Introduced with the recommendation of the President.

\* Moved with the recommendation of the President.

[Sh. Ram Naik]

but neither any rules have been formulated in this regard nor the Maharashtra Government has repealed the National Museum Act. So I urge upon the Government to bring a Bill regarding National Museum. On behalf of the people of Maharashtra, I request you to change the name of this museum as Chhatrapati Shivaji Museum instead of Prince of Wales Museum.

Mr. Speaker, Sir, my third point is that I have raised the issue earlier also, there should be a Constituency Fund consisting of Rs. 2 crore, for proper functioning of Members of Parliament for their constituency's development. I raise this demand again. Last year also the hon. Prime Minister had told that he would think over it and the whole House supported this demand on 20th March during the discussion on the vote on account and Appropriation Bill. Mr. Speaker Sir, you also had assured to decide the matter at the earliest. So, I again request the Prime Minister to make statement on the demand of constituting and M.P. Constituency Fund consisting of rupees two crores. (interruptions)

SHRI RAJVEER SINGH (Aonla): Hon. Prime Minister would like to say something.

[English]

MR. SPEAKER: What is the response from the Government side on these points?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, Shri Ram Naik referred to the point about the Prince of Wales Museum. The position is as under. It is true that there was some discussion and in principle a decision was taken. But following things have to be done to bring this into effect. The Government of Maharashtra has been requested to repeal their Act in the first instance with the proviso that the repeal will take effect from the date of notification of the Central Act. The Central Act is more or less ready. As soon as that intimation comes to us from the

Maharashtra Government, we will proceed with the matter.

SHRI RAM NAIK: What about naming the Museum?

SHRI ARJUN SINGH: Name comes subsequently.

SHRI RAM NAIK: Name will come necessarily when you are drafting the Bill because the present name is 'Prince of Wales Museum'. When you are drafting the Bill now, the name of the Museum will have to be taken into account.

SHRI ARJUN SINGH: We will keep that in mind.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): Mr. Speaker, Sir, Shri Naik has raised a point about the constituency fund, that is, parliamentary constituency wise. Last time, the prime Minister stated that it will be referred to appellate authority. It is for the appellate authority to ponder about this question. If it is decided, I think whatever demands are there, will be examined and decision taken.

[Translation]

SHRI NITISH KUMAR: Mr. Speaker, Sir, you have assured us to find out some solution or this will be implemented through Jawahar Rozgar Yojna.. We are clapping..

PRIME MINISTER (SHRI P. V. NARASIMHA RAO): Who will not be happy be clapping.....(Interruptions)

[English]

When the point was first raised, I had said that I would consider, the Government would consider this. Even now, I feel inclined. But I cannot make a categorical statement right now. I will require

some time to work out how this could be fitted into the general position of the Budget here.

In Maharashtra, for instance, this has been going on for a long time. They have, more or less, perfected it. But a long time. They have, more or less, perfected it. But in many other States this has not been done. I do not know about Andhra. It must be a new phenomenon. But we will study all those things and come back to the House. (*Interruptions*)

SHRI RAM NAIK: What about the Khadi Commission? Nothing has been said about it.

[*Translation*]

SHRI P. V. NARASIMHA RAO: You have not clapped?

MR. SPEAKER: Please clap. Have you understood its meaning?

[*English*]

SHRI RAM NAIK: I once again the Prime Minister for making this announcement and I also request him to say something about the Khadi Commission, the term of which is going to expire.

MR. SPEAKER: The Minister was on his legs. He is trying to reply to it.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTEMTN OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): Sir, the point raised by the hon. Member was to investigate the corruption charges and illegal acts of commission and omission of khadi Village Industries Commission. Sir, time and again, I have answered this question in Parliament that these corruption charges have been gone into and we have taken appropriate action. We have given directions to the Commission not to register new societies or new institutions for manufacture of

Khadi including polyvastra except in areas connected with special employment programmes. No new institutions for village industries should be directly financed, aided by the KVIC. In individual cases, they should be financed by the State KVI Bords. KVICs should immediately review the functioning of the institutions which have been registered during the last three and a half years and we have asked for a report from the Commission. Regarding the reconstitution..

SHRI RAM NAIK: But they have sent a fax message that on 5th of May, they are going to finalise the list of Direct registrations.

SHRI M. ARUNACHALAM: We have given instructions not to go ahead.

SHRI RAM NAIK: But they are not following your instructions.

SHRI M. ARUNACHALAM: We have given instructions on 29th of April to the Commission, not to sanction any new institutions. Regarding the reconstitution, we will take care of the points that have been raised by the hon. Member.

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: The House will now take up clause consideration of the Bill.

The question is:

"That Clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

MR. SPEAKER: The question is:

"That schedule, clause 1, the enacting formula and the long Title stand part of the Bill".

*Schedule, Clause 1, the Enacting Formula and the long Title were added to the Bill.*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move:

*"That the Bill be passed."*

MR. SPEAKER: The question is:

*"That the Bill be passed."*

*The motion was adopted*

18.40 hrs.

[English]

#### FINANCE BILL, 1993

MR. SPEAKER: Now we shall take up the consideration of the Finance Bill. 10 hours have been recommended by the Government for all the three stages of the Finance Bill, 1993. If the House agrees, we may have seven hours for general discussion, two hours for clause by clause consideration and one hour for third reading. And today, we may work for five more hours to give opportunities to the Members to discuss the different aspect of this Bill.

SHRI SOMNATH CHATTERJEE (Balpur): We would like to know as to when the voting will take place tomorrow, so that the Member can be informed and it will be helpful to every section of the House. It will be helpful if we can understand when the voting will be there tomorrow.

MR. SPEAKER: Any time after 6 o'clock.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): It has to be concluded by tomorrow midnight because 6th is a holiday. So, you have to take up the voting before tomorrow midnight.

MR. SPEAKER: We will pass it tomorrow itself. We will have to sit late tomorrow also.

Now the Minister may move that the Bill be taken into consideration.

SHRI JASWANT SINGH (Chittoor): I rise to seek a clarification are the amendments to the Finance Bill going to be moved now?

SHRI K.P. UNNIKISHNAN (Badagara): After he moves the Finance Bill.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, I beg to move:

"That the Bill to give effect to the financial proposals of the Central for the financial year 1993-94 be taken into consideration."

Sir, I had explained the main features and rationale of the proposals in the Finance bill while presenting the budget in this House on 27th February, 1993. I am greatly heartened by the strong support voiced by so many Hon'ble Members for the proposals of the Finance Bill. Many Hon'ble Members have made suggestions for some modifications in the course of the general debate of the Budget. Suggestions have also been received from the general public and from trade and industry. I have given these suggestions the most careful consideration and I propose to make some changes in my original in view of these suggestions.

Before doing so, I would seek the indulgence of the House to reiterate the context in which this Budget is being moved and the basic rationale of the tax proposals.

Sir, over the past 22 months we have embarked on a far reaching programme of economic reform to restore the health and